

who filed an F.I.R. under section 408 I.P.C. and have also filed a case in the Court against the persons responsible

(ii) A time bound programme was approved by the Lt. Governor for holding the election of the Managing Committee of the society.

(iii) The election has been stayed by the Division Bench of the Delhi High Court. The matter is now sub-judice.

### Statement

#### Working of the Society

The working of the society from its very inception has been conducted in total disregard of the bye-laws and well known basic principles of a co-operative society. Elections were never held on time and especially after 14-8-66 no elections were held. The accounts of the society were never maintained properly and no procedure has been followed to regulate the expenditure of the society. No procedure worth the name has been followed in regard to enrolment of members and the Society was hauled up by the Registrar and the Secretary (L&D) for entertaining fresh members even after 3-8-1967. The warnings served on the Society had no effect. The management of the Society in general and its Secretary, in particular, acted indiscreetly by not taking into confidence the General Body before notified land was purchased in 1961 from M/s. Nav Bharat Nirman.

#### Constitution of the Society

The office bearers of the society had not maintained prescribed membership register in the absence of which the correct and upto date membership could not be gathered by the Enquiry Officer. The Enquiry Officer was not shown any record about any election of the Managing Committee having been held properly after 1967 and the issue of valid membership of the society is in a fluid state.

#### Financial position of the Society

By conducting the working of the Society in a haphazard manner and by handling the finances of the society in an unauthorised and clumsy manner the society has suffered a loss in its financial position and also failed to achieve its objective. The Secretary, together with the Treasurer, is required to explain the disposal of Rs. 5,53,265: It is unfortunate that the Cash Book does not bear any entries about the disposal of this huge amount. Similarly the Treasurer and one other person should be held responsible for the discrepancy found in the Cash Book to the tune of Rs. 1,45,475. In the absence of any explanation it cannot be ruled out that some part of these funds may have been swindled. According to the Audit Report for the year 1966-67, the Secretary and another person are responsible for incomplete and doubtful payments. Amounts totalling Rs. 1,40,000 were alleged to have been irregularly paid to the Contractor engaged on development work from 1965 to 1967. Roughly speaking, the Society has suffered a loss of Rs. 3,60,548 which is the difference between the amount recovered by the Society from its members and the assets of the Society.

उत्तर प्रदेश में चीनी मिलों का बन्द होना

3550. श्री गंगा प्रसाद सिंह : क्या कृषि और सिंचाई मंत्री यह बताते हैं कि हमारे कि चीनी और गूड़ के मूल्यों में कमी होने के कारण उत्तर प्रदेश में बन्द होने वाली चीनी मिलों के नाम-क्या क्या है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री प्रमोद प्रताप सिंह) : चीनी और गूड़ के मूल्यों में गिरावट के कारण उत्तर प्रदेश में कोई भी चीनी फैक्ट्री बन्द हुई नहीं बनाई जाती है। बताया गया है कि उत्तर प्रदेश में सभी 85 फैक्ट्रियां 15-3-1978 को कार्य कर रही थी।